

and (b) The Central Government has no information in this regard.

(c) The responsibility for enforcement of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 lies with the State Government of West Bengal in the present case. The State Government is to take appropriate action in respect of all the persons entitled to benefits under the Act.

Leakage of Heavy Water from Rajasthan Atomic Plant

1535. SHRI NARASINGHA PRASAD NANDA:

SHRI DINESH GOSWAMI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that two to three tons of heavy water has leaked out from the heavy water plant of the Rajasthan Atomic Power Plant Unit at Rawat Bhata;

(b) if so, what is the number of breakdowns in this Atomic Power Plant during the last three years; and

(c) what are the reasons for such frequent breakdowns and what measures Government have taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) About 8 tonnes of heavy water out of an inventory of 210 tonnes escaped from the reactor system of Unit I into a shielded vault in the reactor building; most of this quantity has been recovered, purified and put back into the system.

(b) Unit I of Rajasthan Atomic Power Station had 9 outages in 1978, 14 outages in 1979 and 19 outages in 1980.

(c) The outages were due to equipment malfunction, grid problems and human error. Continuous and ongoing review of operational problems

and appropriate measures indicated thereby are being carried out to improve the station's working.

Central Legislation for Agricultural Workers

1536. SHRI S. KUMARAN:
SHRI INDRADEEP SINHA:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the proposal for a central legislation for agricultural workers is pending before Government for quite a long time; and

(b) if so, at what stage is the proposal at present and what measures are being taken to expedite its implementation

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) The question of bringing a Central Legislation for Agricultural Workers was considered recently in the Conference of Labour Ministers held last month. There was no unanimity about the desirability or urgency for bringing such legislation on a national basis. While some States welcomed the measure, in principle, others pointed out difficulties in the implementation of a uniform legislation because of diversity of conditions from State to State and even within the State. It was therefore decided that the whole matter might be studied in greater depth by a Working Group. Further action is being taken accordingly.

Scientific Data Transmitted by Rohini-II

1537. SHRI KALPNATH RAI:

SHRI NARSINGH NARAIN PANDEY:

Will the PRIME MINISTER be pleased to state whether any scientific data was transmitted by Rohini-II before it stopped working?